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PATNA HIGH COURT

NOTIFICATION

The 21st September 2016

**ADDENDA AND CORRIGENDA TO PATNA HIGH COURT RULES, 1916
(Fifth Edition) C.S. No.158**

No.X-04-2015-423R/Rules—The following **Substitution** and **Insertion** is made with immediate effect in the existing C.S. No.151 and C.S. No.152 whereby **Chapter-III A** of the **Patna High Court Rules, 1916** (Filing Procedure) was earlier substituted with effect from 01.04.2016.

| Existing rules as per C.S. No.151. | The Rule so amended shall be read as follows:- |
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| 3.(e) The proceedings/pleadings shall bear running page number and annexure numbers. | By way of Substitution of existing provisions of same number by new rules:- 3(e) The proceedings/pleadings shall bear running page number and continuous annexure numbers that is with prefix "P", in the case of documents filed by the Petitioner and prefix "R" in the case of documents filed by the respondents. Where there are more than one respondent then the documents filed will have prefix "R" with the respondent No. that is in case counter affidavit is being filed on behalf of Respondent No. 2 to 4, then the document will have prefix R2 etc. |
| 3.(g) Photo state copy of a document appended as annexure, if not legible, shall be followed, after the document, by | 3(g) Any Annexure, if not legible in part or as a whole, to be attached to any pleadings/petitions, will be properly typed as a whole and attached with the |

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| <p>orders.</p> <p>If in spite of time granted by Joint Registrar (Judicial) the defects and/or deficiency is not removed, the proceeding shall be then listed, for orders, before the appropriate court, not with token number but with proper case number, for appropriate order/direction for removal of defect and/or deficiency as the case may be. Such proceedings shall not be then returned except on orders of the Court.</p> <p>In no case proceedings, not returned/re-filed within 2 weeks, will be accepted and the token number will be automatically cancelled.</p> | <p>be numbered and listed before court for appropriate orders on office note.</p> <p>(vi) Pleading/proceedings with token numbers remaining unattended for 4 weeks from the date of stamp reporting will be listed with defects, duly numbered before court for appropriate orders on office note.</p> <p>(vii) Pleadings/proceedings with token number, refiled after expiry of 4 weeks but within 8 weeks of initial stamp reporting, after fresh stamp reporting, be listed with case number assigned before court for condonation of delay in refiling and acceptance with necessary orders for removal of defects.</p> <p>(viii) Pleadings/proceedings with token numbers will not be accepted for refiling after 8 weeks of initial stamp reporting and the token number will be automatically cancelled/lapsed, unless on an application to the court, the court condones delay, for the reasons given by the AOR.</p> |
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By Order of the Court,
VINOD KUMAR SINHA,
Registrar General.

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